

Central Administrative Tribunal Lucknow Bench Lucknow.

**Original Application No: 15/2007
This, the 11 day of January 2008**

Hon'ble Mr. Shanker Raju, Member (J)

1. Gauri Shankar Sharma aged about 46 years,
S/O Heera Lal Sharma, presently as carpenter in the office of MESGE
(East) Lucknow Cantt. Lucknow
2. Jagdish Prasad, Son of Moti Lal, aged about 45 years,
presently poste as Carpenter in the office of MESGE (East)
Lucknow Cantt., Lucknow.
3. Lal Chandra, aged about 47 years,
S/O Late C.Ram presently posted as Electrician H.S. GE (East) MES
Lucknow Cantt. Lucknow.
4. Ram Pratap, aged about 47 years,
S/O Sri Ganga Ram Poste at UDC in the office of MESGE (East)
Lucknow Cantt., Lucknow.
5. H.S.Shukla, aged about 46 years, S/O Sri K.K.Shukla,
presently posted as UDC in the office of (GEC (East)
Lucknow Cantt., Lucknow.
6. Devendra Sharma, aged about 46 years, S/o Sri Sarju Prasad,
presently posted as Carpenter in the office of MESGE (East)

Applicants

By Advocate: Sri D. Awasthi

1. Union of India through Secretary, the
The Secretary Ministry of Defence, New Delhi.
2. Controller General of Defence Accounts
West Block-5 R. K. Puram New Delhi.
3. Principal Controller of Defence accounts Central Command,
Lucknow.
4. The Garrison Engineer (East) MES Lucknow Cantt. Lucknow.

Respondents

By Advocate Sri Atul Dixit for Dr. Neelam Shukla

Order (Oral)

By Hon'ble Mr. Shanker Raju, Member (J)

Non- grant of LTC claim which is well covered by the decisions
of the Tribunal in O.A. 3133 of 2002 decided on 16.8.2002 in T.S .
Sharma Vs. UOI where on account of travel by private buses, recovery

was not allowed to be effected. The claim is also covered by a decision in O.A. 323/2001 in D.N. Shukla Vs. UOI decided on 25.1.2006. Accordingly on all fours the issue is covered by the aforesaid decisions which I respectfully agree and allow this O.A. LTC amount be now refunded to the applicant within 3 months from the date of receipt of copy of this order. No costs.

S. Raju
(Shanker Raju)
Member (J)

HLS